

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-05-2024 AT 10:30 AM**

**CP No. 27/241/HDB/2023**

**AND**

**IA(CA) 287/2023 & IA(CA) 90/2024 in CP No. 27/241/HDB/2023**

u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Dr. M Sai Sudhakar and 2 Others

...Petitioner

**AND**

Registrar of companies and 2 others

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**CP No. 27/241/HDB/2023**

Pleadings completed. Both sides are directed to get ready on the next hearing date. Matter adjourned to 20.06.2024.

**IA(CA) 90/2024**

Learned Counsel Mr Viswanadh, for applicant present physically.

This is an application to take on record the chairperson's report filed under section 43(2) of NCLT Rules. Notice given. Respondent reports no objection. Report taken on record. Accordingly, **this application is allowed and disposed of.**

**IA(CA) 287/2023**

Learned Counsel Mr Asad Hussain, for applicant present physically.

This is an application filed by the company petitioner to take on record the documents mentioned in this application. Notice given. No counter filed and stated that the documents may be received.

Learned Counsel Mr Viswanadh Yadav, for respondent stated that the documents can be received, subject to the proof of relevancy. Perused the record. This application is allowed. Documents received, subject to the proof and relevancy. Accordingly, **this application is allowed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**